

exclusively for girls. Voluntary organisations are also given assistance for establishment of non-formal education centres on 100 per cent basis.

**Disappearing of patients from Delhi Hospitals**

526. SHRI M. KADHARSHA:  
SHRIMATI SUDHA VTTAY  
JOSHI:  
SHRI N. E. BALARAM: SHRI  
SURAI PRASAD:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) what are the names of patients who disappeared from different hospitals in Delhi during the last six months;

(b) whether any investigations have been conducted into these cases;

(c) what were the circumstances in each case under which these patients disappeared; and

(d) what remedial measures Government propose to take in this regard?

THE DEPUTY MINISTER, THE DEPARTMENT OF FAMILY WELFARE (SHRI KRISHNA KUMAR): (a) A list of patients who disappeared/absconded from different hospitals in Delhi during the last six months is attached. [See Appendix CXXVI. Annexure No. 4.]

(b) In each case a report is immediately lodged with the Police and a phonogram telegram sent to the registered address of the patient.

(c) It is not possible to give the circumstances of disappearance in each and every case. Generally speaking patients could be leaving when they feel frustrated because of a chronic/terminal illness or to avoid the formalities required to be completed to get proper discharge slip.

(d) Security in the hospitals has been strengthened and the staff members have been asked to be more careful in future to check absconding of the patient.

**PAPERS LAID ON THE TABLE-**

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHAN POOJARI): Sir, I beg to lay on the Table a copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944:—

(i) G.S.R. No. 678(E), dated the 23rd August, 1985, publishing the Central Excise (9th Amendment) Rules, 1985.

(ii) G.S.R. No. 813(E), dated the 28th October, 1985, publishing the Central Excise (10th Amendment) Rules, 1985.

[Placed in Library. See No. LT-1448/85 for (i) and (ii)]

**Notifications of Ministry of Finance (Department of revenue)**

SHRI JANARDHAN POOJARI: Sir, I also beg to lay on the Table a copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue), together with explanatory memorandum thereon:—

(i) G.S.R. No. 629(E), dated the 28th August, 1985, exempting printing types and printing blocks from the whole of central excise duty.

(ii) G.S.R. No. 699(E), dated the 30th August, 1985, exempting control equipment goods from the whole of excise duty when cleared for display in fair exhibition.

(iii) G.S.R. No. 701(E), dated the 2nd September, 1985, revising the excise duty structure for cigarettes.

(v) G.S.R. No. 702(E), dated the 2nd September, 1985 rescinding the earlier notification fixing effective rates of duties for cigarettes.